GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 2554

TO BE ANSWERED ON: 04.12.2019

DATA PROTECTION BILL

2554. SHRI MANNE SRINIVAS REDDY:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state?

- (a) the salient features of the proposed Data Protection Bill drafted by the Government;
- (b) the details of the recommendations of B. N. Srikrishna Committee on protection of personal data along with these accepted by the Government;
- (c) the details of recommendations of the said committee not accepted by the Government and the reasons therefor; and
- (d) whether the aforesaid Bill is different from the US and European data privacy law and if so, the details thereof and the reasons therefor?

ANSWER

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): The Ministry of Electronics and Information Technology (MeitY) on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India, to look into all aspects relating to personal data protection. The committee gave its report on 27th July, 2018. The Committee also submitted a draft Personal Data Protection Bill. Wide consultations were held on the draft bill and open feedback was invited on the contents of the bill. These are currently being processed and it is proposed to table the bill in Parliament. The Report & the Draft Bill of the Srikrishna Committee are available https://meity.gov.in/data-protection-framework. The committee had made an extensive study about the privacy laws in various countries, and these details are available in the report. The proposed bill seeks to incorporate best practices from all such laws.
